

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-503
IB-662/ND/2023

IN THE MATTER OF:
JAZZ Communication INC
Vs.
Suich Industries Ltd.

.....Applicant

.....Respondent

SECTION
U/s 9 IBC

Order delivered on 18.07.2024

CORAM:
SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent : Adv Rakesh Kumar, Adv Preeti Kashyap,
Adv Ankit Sharma, Adv Yash Dhawan

ORDER

Heard Ld. Counsels on behalf of Operational Creditor and Corporate Debtor. Both the sides may file their written submissions along with judicial decisions. Ld. Counsel for the Operational Creditor is also directed to explain the period of limitation in their written submissions along with judgment. Both the Counsels submitted that in terms of order dated 21.03.2024, they have filed the necessary affidavit declaring that the petition is non-collusive and affidavit is available on the e-portal. List this matter on **27.08.2024**.

Sd/-

(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-

(MAHENDRA KHANDELWAL)
MEMBER (J)